



**Central Administrative Tribunal
Principal Bench, New Delhi**

**O.A. No.1887/2020
MA No. 2429/2020**

Today, this the 25th day of November, 2020

Through video conferencing

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A. K. Bishnoi, Member (A)**

1. Surender Kumar Yadav, (Nursing Officer),
Age about 40 years, Group 'C'
S/o Shri Jagmal Singh Yadav,
R/o H. No. 539, Kakarola Housing Complex,
Dwarka Mor Delhi.
2. Dharm Singh Gujar, (Nursing Officer),
Age about 38 years, Group 'C'
S/o Shri Ramphool Gurjar,
R/o Room No. 510, H. No. 102,
Mirdard Lane, Basti 64 Khamba,
Behind G. B. Pant Hospital,
New Delhi – 110002.
3. Sharvan Kumar, (Nursing Officer),
Age about 42 years, Group 'C'
S/o Shri Shambhu Prasad,
R/o RZ-224, IIInd Floor,
Nand Vihar, Dwarka- 110078.
4. Ramraj Kumhar, (Nursing Officer),
Age about 35 years, Group 'C'
S/o Shri Ramniwas Kumhar,
R/o H. No. 117B, Sector 16 A,
Nand Vihar, Dwarka-110078.

...Applicants

(By Advocate : Mr. Harish Kumar)

Versus



1. Govt. of NCT of Delhi,
Through its Chief Secretary,
New Secretariat, New Delhi.
2. Principal Secretary, (Health),
Govt. of NCT Delhi,
New Secretariat, New Delhi.
3. The Medical Superintendent,
Lok Nayak Hospital, Govt. of NCT of Delhi,
Jawar Lal Nehru Marg, New Delhi – 110002.

..Respondents

(By Advocate : Ms. Esha Mazumdar)

ORDER (ORAL)

Mr. Justice L. Narasimha Reddy, Chairman :

M.A. No.2429/2020

M.A. seeking joining together in a single petition is allowed.

O.A. No.1887/2020

2. The applicants were engaged as contract employees in the various departments of the Govt. of NCT of Delhi. They got issued a legal notice claiming the benefit of pay scale at the entry level and relied upon the judgment of the Hon'ble High Court in WP(C) No.717/2015. This OA



is filed seeking a direction to the respondents to extend the said benefit.

3. Heard Shri Harish Kumar, learned counsel for applicants and Ms. Esha Mazumdar, learned counsel for respondents, at the stage of admission,

4. The applicants have filed this OA claiming the benefit of the judgment of this Tribunal in OA No.2947/2013 dated 12.08.2014 and that of the Hon'ble High Court in WP(C) No.717/2015. The question as to whether the applicants herein are on the same footing as the employees in those cases, needs to be examined by the respondents. It would be possible, if only, the applicants submit a comprehensive representation to the respondents, furnishing the particulars of their engagement with the Govt. of NCT of Delhi. Though a legal notice is issued, the same would not hold good at this stage.



5. We, therefore, dispose of the OA, leaving it open to the applicants to file a representation, claiming the benefit and direct the respondents to pass a reasoned order thereon, within a period of two months thereafter.

There shall be no order as to costs.

(A. K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/rk/vb/ankit/sd